SC asks Bhupesh Baghel, son to move HC against ED probe

Keeps Pending Plea Of Ex-CM Against PMLA Provisions

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New Delhi: Disappointing former Chhattisgarh Bhupesh Baghel and his son, Supreme Court on Monday asked them to move the high court to challenge Enforcement Directorate's allegedly illegal practice of filing incomplete chargesheets money laundering cases to keep the probe open-ended to apprehensive them keep about their possible arrest at any time.

Baghel said since 2019, there had been six ECIRs filed by ED under Prevention of Money Laundering Act (PMLA) relating to Nagrik Apurti Nigam (PDS) scam, income tax complaint, District Mineral Fund scam, coal levy scam, Mahadev betting scam and Chhattisgarh liquor scam cases. In all these cases, there was a constant threat of

Baghel Jr's judicial custody extended

special PMLA court in Raipur on Monday extended the judicial custody of Chaitanya Baghel, son of Bhupesh Baghel, until August 18, 2023, in connection with a money laundering case linked to the alleged multi-crore liquor scam in the state. P 2

his arrest, he said.

Appearing for him and his son, senior advocates A M Singhvi and Mukul Rohatgi told a bench comprising Justices Surya Kant and Joymalya Bagchi that filing of multiple incomplete chargesheets on the specious ground that the probe was ongoing, was illegal since it is mandatory for the ED to take permission of the magistrate to carry out further investigation and, as a matter of fact, the permission from the magistrates concerned have not been taken.

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